

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3738
ANSWERED ON MONDAY,
March 16, 2026**

Centralised Processing Centre (CPC)

3738. Shri Anup Sanjay Dhotre:

Shri Jaswantsinh Sumanbhai Bhabhor:

Shri Ashok Kumar Rawat:

Shri Praveen Patel:

Smt. Aparajita Sarangi:

Shri Ravindra Shukla Alias Ravi Kishan:

Dr. Sanjay Jaiswal:

Shri Vijay Baghel:

Will the Minister of Corporate Affairs be pleased to state:

- (a) the current status of operationalisation of the Centralised Processing Centre (CPC) for processing and scrutiny of annual returns and financial statements, including the number of filings processed during the last three years;**
- (b) the details of the mechanisms adopted within the CPC for identification of inactive or non-compliant companies through compliance flags and data analytics particularly in the State of Gujarat;**
- (c) the number of companies classified as dormant or struck off pursuant to such compliance monitoring under the Companies Act, 2013 during said period; and**
- (d) whether these measures have resulted in measurable improvements in corporate compliance and transparency and in ease of doing business in the country and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS
AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.**

(SHRI HARSH MALHOTRA)

(a). The Central Processing Centre (CPC) was established effective from 16.02.2024 for centralized processing of 12 e-forms filed by companies which were earlier processed by various jurisdictional Registrar of Companies across India. It does not scrutinize annual returns and financial statements.

(b) to (d). In view of reply to part (a) above, situation does not arise.
